

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 239 of 2014 in
DFR No. 1105 of 2014

Dated : 1st July, 2014

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Talwandi Saho Power Ltd. ...Appellant(s)

Versus

Punjab State Electricity Regulatory ...Respondent(s)
Commission & Ors.

Counsel for the Appellant (s) : Ms. Shikha Ohri

Counsel for the Respondent (s): Ms. Swapna Seshadri for R.2
Mr. Sakesh Kumar for R.1

ORDER

This is an Application to condone the delay of 57 days in filing the Appeal as against the main Order dated 08.01.2014.

We have heard the learned counsel for both the parties.

Though some reasons have been given for condonation of delay of 57 days, we are not satisfied with the same. But any way, we deem it appropriate to condone the delay on payment of some costs. Accordingly, the Applicant/Appellant is directed to pay the cost of Rs.50,000/- (Rupees fifty thousand) to a charitable organization, namely, "***Alzheimer's & Related Disorders Society of India (ARDSI), Delhi Chapter, RZ - 62/9,***

Tughlakabad Extension, New Delhi – 110019” on or before 07.07.2014.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **08.07.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js